

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-505
IB-594/ND/2022
IA/5369/2023

IN THE MATTER OF:

M/s. Desouza Leisures Pvt. Ltd.

....Applicant

Vs.

M/s. MYPreferred transformation & Hospitality
Pvt. Ltd. & Anr.

....Respondent

SECTION

U/s 9 IBC

Order delivered on 09.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Prateek Tanmay, Adv.

For the Respondent : Mr. Adrija Mishra, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/5369/2023:-

Ld. Counsel on behalf of Operational Creditor is present and submitted that the application for transfer of the matter is still pending before the Hon'ble President and the same is listed for hearing on 13.09.2024 and therefore, sought adjournment. It is noticed that such kind of plea was also made on 16.02.2024 and on 03.05.2024 also. The matter is pending since 2022. Ld. Counsel on behalf of Respondent is also present. Last opportunity is given to the parties to argue the matter. In view of request made by Ld. Counsel on behalf of parties, list the matter on **17.09.2024**.

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)